

Statement II

Names of officials retired from Central Electricity Authority after 01.01.2006, whose cases are pending for settlement.

S.No.	Name (S/Shri)
1	V.K. Tandon
2.	R.P. Sahota
3.	Rakesh Kumar Soni
4.	Sudesh Kumar Arora
5.	Prabhu Dayal

Energy Conservation Fund

†4125. SHRI BRIJLAL KHABRI: Will the Minister of POWER be pleased to state:

- (a) whether Government has set up an Energy Conservation Fund;
- (b) if so, the details thereof;
- (c) the purpose of setting up this fund;
- (d) the amount at present deposited in this fund;
- (e) whether it is a fact that proposals for energy conservation fund have been sent by some States;
- (f) if so, the details thereof; and
- (g) by when this fund would start functioning?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) and (b) Yes, Sir. State Energy Conservation Fund (SECF) is required to be constituted by each State under Section 16 of the Energy Conservation Act, 2001. Ministry of Power has approved a scheme in the year 2009-10 to provide initial contribution to each State Energy Conservation Fund through the Bureau of Energy Efficiency (BEE). The total financial outlay of the scheme is Rs.70.00 crores for the remaining 3 years of the 11th Plan *i.e.* 2009-10 to 2011-12.

(c) The purpose of setting up SECF is to promote the efficient use of energy and its conservation within the State.

(d) BEE has already disbursed funds amounting to Rs.17.25 crores during the financial year 2009-10 to the nine States who have set up SECF.

(e) to (g) Yes, Sir. The States of Nagaland, Haryana, Punjab, Rajasthan, Kerala, Andhra Pradesh, Tamil Nadu, Karnataka and Chhattisgarh have already set up the SECF and the BEE has disbursed funds to them as follows:

†Original notice of the question was received in Hindi.

(i)	Nagaland	-	Rs.1.25 crores
(ii)	Haryana	-	Rs.2.00 crores
(iii)	Punjab	-	Rs.2.00 crores
(iv)	Rajasthan	-	Rs.2.00 crores
(v)	Kerala	-	Rs.2.00 crores
(vi)	Andhra Pradesh	-	Rs.2.00 crores
(vii)	Tamil Nadu	-	Rs.2.00 crores
(viii)	Karnataka	-	Rs.2.00 crores
(ix)	Chhattisgarh	-	Rs.2.00 crores

Each State has notified SECF Rules which govern the management and utilization of fund resources.

New power projects

4126. SHRI RAMDAS AGARWAL : Will the Minister of POWER be pleased to state:

(a) whether Government proposes to set up power projects in the country including Rajasthan during the next five years;

(b) if so, the details of the sites identified for the purposes, State/UT-wise;

(c) by when these projects are likely to be commissioned along with their power generation capacity; and

(d) the details of power projects proposed to be set up in the private sector during the Twelfth Five Year Plan in the country including Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI BHARATSINH SOLANKI): (a) to (d) Planning Commission had fixed a capacity addition target of 78700 MW for the 11th Plan. According to the assessment of Central Electricity Authority, a capacity addition of 62374 MW is likely to be commissioned with a 'high level of certainty; during the Eleventh Plan period. A capacity addition of 22302 MW has been achieved till 31.3.2010. In addition, projects totaling to 12,590 MW have been identified for commissioning on 'best efforts basis' during the Eleventh Plan period. State-wise list of power generation projects under construction that are likely to be commissioned during 2010-12 along with their installed capacity and likely year of commissioning is given in Statement-I (See below).

Capacity addition target for power generation in the Twelfth Plan are worked out by the Planning Commission based on the findings of the Working Group on Power. Planning Commission has, so far, not constituted the Working Group on Power for the Twelfth Plan. However, power generation projects including those of private sector aggregating to 57,653 MW are under construction for likely benefits during the Twelfth Plan. The details of these projects are given in Statement-II.